

CS No. 1569/18

Shamsher Singh Sandhu Vs. Surinder Kaur Singh & Anr.

08.07.2020

Present: Shri Satish Kumar, ld. counsel for plaintiff (**presence secured through electronic mode**).

Shri Dhananjay Jain, ld. counsel for defendants (**presence secured through electronic mode**).

The matter is fixed for arguments on the application under Order VII Rule 11 CPC moved on behalf of defendants. However, Ld. counsel for defendants seeks adjournment as he is not prepared for addressing arguments. On the other hand, ld. counsel for plaintiff submits that he is also not ready to advance arguments as he is out of station today. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid application on **10.11.2020**.
Longer date is given as presently this court is dealing with more than 1900 cases.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/08.07.2020

Ex. No. 6448/18

Eurasia Bearings Pvt. Ltd. Vs. Sico India Ltd.

08.07.2020

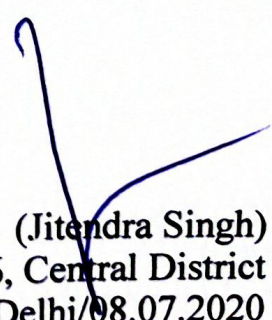
Present: Shri Arnav Kumar, ld. counsel for DH (**presence secured through electronic mode**).

Shri Saurabh D. Karan Singh, ld. counsel for JD (**presence secured through electronic mode**).

A joint application filed by both the parties for de-freezing bank account of the JD consequent to settlement between the parties has been **received through official court mail ID**.

Ahlmad is directed to put up the aforesaid application with the judicial file on the next date and inform counsels for both the parties through electronic mode that proceedings shall be conducted through video conferencing on the next date.

Be listed for consideration on **14.07.2020 at 12.30 PM** through video conferencing. In the meanwhile, the JD is directed to file hard copy of the aforesaid application within three days from today.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/08.07.2020

CS No. 268/17

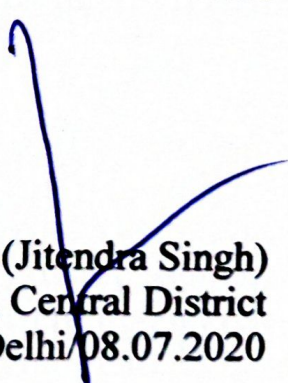
Mohd. Kasim @ Mohd. Qasim Vs. Aas Mohammad & Ors.

08.07.2020

Present: Shri Raj Kumar Bhartiya, ld. counsel for plaintiff (presence secured through electronic mode).

An application under Order XXII Rule 4 CPC r/w Section 151 CPC moved on behalf of the plaintiff has been **received through official court mail ID.**

Be put up with the file on the date fixed, i.e. **06.08.2020** through video conferencing or physically if suspension of physical working is revoked. In the meanwhile, the plaintiff is directed to file hard copy of the aforesaid application before next date of hearing.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/08.07.2020